

State Vs. Gulshan
FIR No: 22489/2018
PS New Ashok Nagar
U/s 379/411 IPC
19.01.2021

Through video conferencing
A bail application u/s 437 Cr.P.C moved on behalf of
the applicant/accused.

Present: Ld. substitute APP for the State.
Sh. Vishal Sharma, ld. LAC for the
applicant/accused.

Heard on the application.

Ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 14.11.2020. It is submitted by ld. Counsel for the applicant/accused that investigation qua the accused is complete and recovery has already been effected from the accused and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

Considering the overall facts and circumstances of the case, accused be released on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from PS concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in



any other case. With these observations, application stands disposed of.

Full signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Counsel for accused. Order be uploaded on the server.

(PANKAJ ARORA)
ACMM (EAST)/KKD/19.01.2021

State vs. Raushan Kumar Chaudhary
FIR no. 538/2020
PS New Ashok Nagar
U/s 379/356/411/34 IPC

19.01.2021

Through physical hearing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. Subs. APP for the State.
Sh. Binay Singh, Id. Counsel for applicant/accused.
IO HC Kapil Dev in person.
Accused is stated to be in J.C.
Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 05.01.2021. It is submitted by Id. Counsel for the applicant/accused that co-accused Abhinav Pratap has already been enlarged on bail and applicant/accused is also entitled for bail on the ground of parity. It is further submitted that alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/ applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.



The accused is shown to be in custody since 05.01.2021. Since the role of the applicant/accused is similar to the role of the co-accused Abhinav Pratap, who has already been released on bail. No useful purpose is going to be served by keeping him in custody. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant and also on the ground of parity, accused/applicant be released from jail on his furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Id. M.M/Link MM/Duty MM.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

(PANKAJ ARORA)
ACMM (EAST)/KKD/19.01.2021



State Vs. Yogesh Yadav
FIR No: 568/2015
PS New Ashok Nagar
19.01.2021

Through physical hearing

Application for dropping the PO proceeding moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh.Vimal Kumar Singh Singh, ld. counsel for the applicant/accused.

Heard on the application for dropping the PO proceeding.

Accused was declared PO since 11.04.2019 after execution of process u/s 82 Cr.P.C. There is no provision for dropping the PO proceedings. Hence application stands dismissed.

Copy be given dasti to the ld. Counsel for accused. Order be uploaded on the server.

(PANKAJ ARORA)
ACMM (EAST)/KKD/19.01.2021



State Vs. Farman
FIR No: 59/2019
PS Preet Vihar
U/s 33 Delhi Excise Act
19.01.2021

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Vishal Sharma, ld. LAC for the applicant/accused.

Vide order dt. 18.03.2020, accused has already been released on bail on his furnishing personal bond in sum of Rs.10000/- with one surety of like amount.

Accordingly the present bail application is hereby dismissed being infructous.

Copy of this order be sent to the Jail superintendent concerned.

Copy dasti.

(PANKAJ ARORA)
ACMM (EAST)/KKD/19.01.2021

v

Nitendra Sharan Bhargava Vs Kishan Raj Rastogi
FIR No: 128/2019
PS Preet Vihar
19.01.2021

Through video conferencing

Application for calling status report moved on behalf of the applicant/accused.

Present: Complainant in person.
IO in person.

Investigation report is filed stating that complainant is examined in detailed and alleged persons are need to be interrogated. It is also stated that investigation is yet to be concluded and some more time is required.

Accordingly IO is directed to file the status report on NDOH and also directed to examine the complainant at the earliest and take appropriate steps.

Put up for further proceedings on 15.02.2021.

(PANKAJ ARORA)
ACMM (EAST)/KKD/19.01.2021



State Vs. Ravi Kumar
FIR No: 158/2020
PS Preet Vihar
U/s 406/408/506/212/34 IPC
19.01.2021

Through video conferencing
A bail application u/s 437 Cr.P.C moved on behalf of
the applicant/accused Ravi Kumar.

Present:- Ld. Substitute APP for the State.
Sh. Imran Khan, Ld. Counsel for
accused/applicant.

IO SI Abodh in person.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO
perused.

It is submitted by ld. Counsel for the
applicant/accused that he is innocent and has been falsely
implicated in the matter and he is in J.C since 22.12.2020. It is
submitted by ld. Counsel for the applicant/accused that he has
appointed for eye treatment and has been fixed for 26.12.2020
at Dr. Shroof Charity Eye Hospital, Daryaganj, Delhi and
investigation qua him is complete and no fruitful
purpose would be served by keeping the accused/applicant
in J/C. Hence, it is prayed, that accused/applicant may be
granted bail.

Ld. substitute APP has opposed the bail
application.



There is allegations against the accused that he alongwith co-accused persons namely Sachin Pathak and Prashant, being employee of the complainant, had misappropriated Rs.45 lacs by collecting the said cash from the customers for diagnostics purpose without reflecting the same in the cash register. Co-accused Sachin Pathak is yet to be arrested. About 200 patients who have availed the services of the complainant's Anand Imaging and 'Neurological Research Centre are yet to be examined. Investigation is still going on. Eye treatment referred in the bail application is not so urgent. No ground is made out to grant bail to the accused at this stage. Hence the bail application is dismissed.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

(PANKAJ ARORA)
ACMM (EAST)/KKD/19.01.2021